

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 31/TT/2011

Subject: Approval for transmission tariff of (A) combined elements (i) 160 MVA, 220/132 kV, 3-phase Auto Transformer at Kopili with associated bays, (ii) 132 kV S/C Kopili-Khandong Transmission Line with associated bays, (iii) 100 MVA, 220/132 kV, 3 phase Auto Transformer with associated bays at Dimapur Sub-station; and (B) combined elements consisting of (A) and (iv) LILO of 132 kV, Dimapur-Kohima S/C line at Dimapur under Missing Link Transmission System in NER for 2f009-14

Date of Hearing: 16.2.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner: PGCIL, New Delhi

Respondents: Assam State Electricity Board & 6 others

Parties present: Shri S.S.Raju, PGCIL
Shri Rajeev Gupta, PGCIL

This petition has been filed by the petitioner, PGCIL, for determination of transmission tariff of two elements- one is 100 MVA, 220/132 kV, 3 phase Auto transformer with associated bays at Dimapur Sub-station commissioned on 1.1.2011 and the other is LILO of 132 kV, Dimapur-Kohima S/C line at Dimapur commissioned on 1.4.2011.

2. The representative of the petitioner submitted as under:-

- (a) There was serious right of way problem during the construction of the corridor of the LILO. Issue was finally resolved in October 2010 and after that only PGCIL could start the work at LILO and finally completed it on 1.4.2011;

- (b) ICT at Dimapur could not be put into operation immediately due to delay in the commissioning of LILO and also due to delay in obtaining clearance from CEA for compulsory installation of the Emulsifier System for ICT; and
 - (c) The approved revised cost estimate has already been submitted;
 - (d) Requested to condone the delay in commissioning of both the elements.
- 3. None appeared for the beneficiaries.
 - 4. Order in the petition was reserved.

By order of the Commission

Sd/-

(T. Rout)
Joint Chief (Law)
6.3.2012